

tion. Shri Vajpayee also said yesterday that he does not mind if such a step is taken.

श्री अटल बिहारी वाजपेयी : आप अपने ऊपर यह जिम्मेदारी लें इससे क्या यह अच्छा नहीं होगा आप इस मामले को प्रिविलेज कमेटी को भज दें ? सरकार की तरफ से कोई आपत्ति नहीं उठाई जा रही है। प्रिविलेज कमेटी इस मामले को देख सकती है।

THE PRIME MINISTER AND MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): We have no objection.

अध्यक्ष महोदय : मैं इसको प्रीसिडेंट ट्रीट नहीं करूंगा। एज ए स्पेशल केस इसको ट्रीट कर रहा था। प्रिविलेज कमेटी तो आलरेडी है। इस में आपको एलेज करते हैं प्रिविलेज अंगेस्ट दी पालियामेंट।

Let them judge it. And you ask for leave.

श्री अटल बिहारी वाजपेयी : मैं सदन की अनुमति चाहता हूँ कि मुझे यह मामला उठाने दिया जाए।

MR. SPEAKER: The question is:

"That leave be granted to move the motion."

Those who are in favour may rise in their seats.

मुझे देखना पड़ता है कितने खड़े होते हैं। आपको खड़े होना पड़ेगा क्योंकि उन्होंने कह दिया है नियमों के अनुसार आपको खड़ा होना पड़ेगा।

SEVERAL HON. MEMBERS rose.

MR. SPEAKER: So many hon. Members have risen I have rarely seen such a sight. Leave is granted. There is no opposition to it.

SHRI S. A. SHAMIM: There is opposition to it.

MR. SPEAKER: Leave is granted. He may move his motion. We must go according to the procedure.

श्री अटल बिहारी वाजपेयी : मैं नियम 226 के अन्तर्गत न्यू फ्रेंड्स कोऑपरेटिव हाउस बिल्डिंग सासाइटी के चेयरमैन श्री जगजीत सिंह के विरुद्ध इस सदन की मानहानी का मामला विशेषाधिकार समिति को भेजने का प्रस्ताव करता हूँ और यह चाहता हूँ कि विशेषाधिकार समिति में कहा जाए कि वह इस मामले की जांच करे और अपनी रिपोर्ट आगामी सत्र के पहले दिन तक सदन में प्रस्तुत करे।

MR. SPEAKER: The question is:

"That the question of privilege against Shri Jagjit Singh, Chairman of the New Friends Cooperative House Building Society, be referred to the Committee of Privileges for investigation, with instructions to report by the first day of the next session."

The motion was adopted.

12.29 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF SALEM STEEL LTD. FOR THE PERIOD ENDED 31ST MARCH, 1973.

THE MINISTER OF STEEL AND MINES (SHRI K. D. MALAVIYA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Salem Steel Limited, Salem, for the period ended 31st March, 1973.

[Shri K. D. Malaviya]

- (ii) Annual Report of the Salem Steel Limited, Salem, for the period ended 31st March, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6955/74].

SHRI SOMNATH CHATTERJEE (Burdwan): The review and the report relate to the period ending 31st March, 1973. Today is the 9th May 1974. No reasons are being put forward for the delay. Also the Annual Report of this Company along with the audited accounts have been submitted after more than a year. Within six months of the end of the accounting period, the accounts should have been audited, the balance sheet should have been filed and the annual general meeting should have been held. Why is it that it has taken one year? Why is it that no reasons have been given for the delay in laying it on the Table of the House?

SHRI K. D. MALAVIYA: I am not aware whether there has been a delay, as indicated by the hon. Member. But, if some delay has occurred, in this matter, I will make enquiries and let him know.

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972.

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table—

- (i) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by

the President in relation to the State of Gujarat:

- (1) Order No. VCT/2373/10537/V dated the 6th November, 1973 in the case of Shri Jankalyan Co-operative Housing Society Junagadh.
- (2) Order No. VCT-1773/154495-V dated the 7th November, 1973 in the case of Sarvasri Dalabhai Punjabhai and Shivabhai Hirabhai of Tandajla Taluka, Baroda.
- (3) Order No. VCT-1773/85510-V dated the 8th November, 1973 in the case of Dipkunj Cooperative Housing Society Limited, Baroda.
- (4) Order No. VCT-1773/91320-V dated the 20th November, 1973 in the case of Kismat Colony Co-operative Housing Society Limited, Baroda.
- (5) Order No. VCT-1773/101695-V dated the 22nd November, 1973 in the case of Shri Jeeenagar Cooperative Housing Society Limited, Jarod, Taluka Vaghodia, District Baroda.
- (6) Order to VCT-1773/101695 dated the 26th November, 1973 in the case of, the Yogeshwar Kripa Cooperative Housing Society, Limited.
- (7) Order No. VCT-2873/102093-V dated the 29th November, 1973 in the case of Shri Jadav Duda.
- (8) Order No. VCT-1473/85010-V dated the 29th November, 1973 in the case of Chandrama Cooperative Housing Society.
- (9) Order No. VCT-3072/62848-V dated the 1st December, 1973 in the case of Divya Vasundhara Financial Co-